

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Appeal No.76664 of 2017 &
Cross Objection No.76178 of 2017**

(Arising out of Order-in-Appeal No.51-52/DGP/2017-18 dated 22.05.2017 passed by Commr. (Appeal I) of Central Excise, Kolkata)

Commr. of Central Excise, Bolpur

Nanoor Chandidas Road,SIAN, Bolpur,Dist.-Birbhum,West Bengal,Pin-731204

Appellant

VERSUS

M/s Brahm Alloys Pvt. Ltd.

Vill.-Gopalpur, Mouza-Bamunara, Durgapur-713212, West Bengal

Respondent

Appearance:

Shri A.K.Biswas, Authorized Representative for the Appellant

None for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO. 75188/2021

DATE OF E-HEARING : 19.04.2021

DATE OF DECISION : 19.04.2021

PER P.K.CHOUDHARY :

This appeal has been filed by the Revenue against the Order-in-Appeal No.51-52/DGP/2017-18 dated 22.05.2017 passed by Commr. (Appeal I) of Central Excise, Kolkata

2. Shri A.K.Biswas, Ld.D.R. for the Revenue, reiterated the grounds of appeal.

3. On perusal of record, I find that the Revenue has filed a copy of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Since the Respondent has filed a SVLDRS Application in respect of the Department's Appeal before this Tribunal and subsequent to issuance of the SVLDRS-4 on the instant issue, the appeal of the Revenue is disposed off. Cross Objection also gets disposed off.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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